the rank of Superintendent to J.A.D. (Accounts) on the basis of the recommendations of a Departmental Promotion Committee duly constituted in accordance with the extant rules.

## Transfer of Certain Headworks to Bhakra Control Board Management

†607-B. SHRI RANBIR SINGH: Will the Minister of ENERGY be pleased to state:

- (a) what are the names of the headworks which were proposed to transferred to the Bhakra Control Board Management as envisaged under the Punjab State Reorganisation Act, 1966;
- (b) whether the control of these headworks has since been transferred to the Bhakra Control Board Management; and
- (c) if not, what steps Government propose to take to transfer control of the aforesaid headworks?

MINISTER OF ENERGY THE (SHRI P. RAMACHANDRAN): (a) Under Section 79(1)(c) of the Punjab Reorganisation Act, 1966, the Bhakra Beas Management Board is required to operate and maintain irrigation headworks at Rupar, Harike and Ferozepur.

(b) and (c) A decision has yet to be taken.

## PAPERS LAID ON THE TABLE

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- I. Report (1974-75) of the Council of Industrial Résearch, New Delhi and the related paper
- II. Delhi Administration Notifications and related paper
- III. Government of Nagaland Not-fications.

†Previously Unstarred Question 498 transferred from the 3rd August, 1977.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): I beg to lay on the Table—

on the Table

- I. A copy (in Hindi) of the Annual Report of the Council of Scientific and Industrial Research, New Delhi, for the year 1975, together with a statement (in English and Hindi) giving reasons for the delay in laying the Hindi version of the Report. [Placed in Library. See No. LT-896/
- II. (1) A copy each (in English and Hindi) of the following Notifications of the Delhi Administration, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, together with Explanatory Memorandum on the Notifications: -
  - (i) Notification No. SECE.6(8)/74-Tpt/171, dated the 7th January, 1977, publishing the Delhi Motor Vehicles (Second Amendment) Rules, 1976.
  - (ii) Notification No. F. 2(14)/71-Tpt/185, dated the 7th January,
  - (iii) Notification No. SECE. 3 (29)/75-Tpt/697, dated the 20th January, 1977, publishing the Delhi Motor Vehicles (Second Amendment) Rules. 1977.
- (2) A statement (in English and Hindi) giving reasons for the delay in laying the Notifications mentioned at (1) above.

[Placed in Library. See No. LT-899/77 for (1) and (2)].

- III. A copy each (in English and Hindi) of the following Notifications of the Government of Nagaland, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, read with sub-clause (iii) of clause (c) of the Proclamation dated the 22nd March, 1975, issued by the President in relation to the State of Nagaland:-
  - Notification No. TPT/MV-105/76, dated the 16th May, 1977, publishing the Motor Vehicles Rules for Excluded Areas, Assam, 1942 (Nagaland Amendment Rules, 1977)